

| 1 | 2 | 3 | 4 |
|-----------------------------|---|---------|--------|
| 20. Uttar Pradesh | | 150.88 | 86.32 |
| 21. West Bengal | | 96.76 | 60.27 |
| TOTAL | | 1334.55 | 893.34 |

NOTE : Besides loan instalments amounting to Rs. 893.34 crores, the Corporation has also sanctioned Rs. 6.10 crores for project-linked RE Debentures floated by State Electricity Boards.

Coal Washeries

1124. SHRI VIRBHADRA SINGH ;
SHRI SUBHASH CHANDRA
BOSE ALLURI :

Will the Minister of ENERGY be pleased to state :

(a) the number of coal washeries working in the country ;

(b) whether it is a fact that Government propose to set up a number of coal washeries to meet the growing demand of coal in the country ; and

(c) if so, what formulation have been made for the Sixth plan period ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) (a) to (c) . At present 16 washeries are under operation. During the 6th plan period Coal India Ltd. proposes to set up 11 new washeries, including two washeries for beneficiation of non coking coal.

Sharing of The in Dam Power and Water by Rajasthan and Punjab

1125. SHRI RASHID MASOOD .
SHRI MOOL CHAND DAGA ;
ACHARYA BHAGWAN DEV :

Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the Attorney General to whom the question regarding sharing of The in Dam power and water between Rajasthan and Punjab was referred has submitted his report to the Government ;

(b) if so, when was the report expressing his opinion was submitted by the Attorney General ; and

(c) the opinion expressed by the Attorney General and the decision if any, taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : (a) to (c) . In a meeting taken by the Prime Minister on 14-2-1979, with the Chief Ministers of the concerned States, the Prime Minister felt that since the issues are to be decided on the basis of legal rights, he would take

the opinion of the Attorney General of India regarding the entitlement of Rajasthan and Haryana for a share in the power benefits from the Thein Dam Project. The Attorney General gave his opinion on 2-5-1979, which has analysed all aspects of the issues involved. The matter is still under consideration of Government.

Posting of Judges for disposal of Pending Cases

1126. SHRI G.Y. KRISHNAN :

SHRI K. MAKANNA :

SHRI CHHITTUBHAI GAMIT :

SHRI KRISHNA PRATAP
SINGH :

SHRI SUBHASH YADAV :

SHRI RAM SWARUP RAM :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the names of High Courts in which there is a need of judges to be posted ;

(b) the names of the States in which there is a large number of pending cases and since when ;

(c) the number of cases pending for more than ten years High Court-wise ; and

(d) the measures of Government have taken or propose to take for their speedy disposal ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER) : (a)

The following are the High Courts in which vacancies of Judges exist :—

Allahabad, Andhra Pradesh, Bombay, Calcutta, Delhi, Gauhati, Gujarat, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Madras Orissa, Patna, Punjab & Haryana and Rajasthan.

(b) & (c). Information, as furnished by the High Courts, is given in the statement at Annexure I.

(d) Measures taken by the Government for the speedy disposal of the cases is given in Annexure II.

Number of Cases pending as on 30-6-1930 in Terms of period of pendency

L.S.U.S.Q. 1166
RDR 24-2-51.

ANNEXURE-I

| Name of the High Court | Less than one year old | 1-2 years old | 2-3 years old | 3-4 years old | 4-5 years old | 5-6 years old | 6-7 years old | 7-8 years old | 8-9 years old | 9-10 years old | More than 10 years old | Total number of cases pending |
|------------------------|------------------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|----------------|------------------------|-------------------------------|
| Allahabad | 20,809 | 25,203 | 17,622 | 12,006 | 10,561 | 6,573 | 5,208 | 3,257 | 1,943 | 1,139 | 1,064 | 105,785 |
| Andhra Pradesh | 17,130 | 7,052 | 2,685 | 920 | 315 | 39 | 3 | .. | 1 | .. | 1 | 28,146 |
| Bombay | 12,487 | 13,176 | 9,020 | 7,650 | 6,441 | 3,752 | 2,968 | 1,938 | 1,274 | 834 | 1,174 | 60,714 |
| Calcutta* | 20,123 | 15,278 | 9,918 | 7,177 | 4,404 | 5,052 | 3,965 | 1,807 | 1,142 | 761 | 8,130 | 77,657 |
| Delhi | 9,593 | 5,952 | 3,372 | 2,569 | 2,039 | 1,739 | 1,555 | 1,313 | 1,119 | 832 | 1,071 | 31,175 |
| Gauhati | 1,776 | 1,586 | 1,093 | 809 | 706 | 638 | 462 | 333 | 142 | 44 | 53 | 7,662 |
| Gujarat | 10,921 | 3,366 | 1,721 | 1,063 | 690 | 114 | 23 | 4 | 5 | 4 | 11 | 17,292 |
| Himachal Pradesh | 1,888 | 1,180 | 1,230 | 819 | 363 | 301 | 217 | 163 | 143 | 81 | 25 | 6,410 |
| Jammu & Kashmir | 2,994 | 2,421 | 1,064 | 446 | 308 | 116 | 70 | 51 | 24 | 15 | 22 | 7,531 |
| Karnataka* | 17,667 | 18,423 | 8,964 | 8,422 | 4,907 | 1,752 | 1,227 | 119 | 20 | 13 | 5 | 61,519 |
| Kerala | 11,144 | 11,426 | 6,969 | 1,538 | 733 | 22 | 4 | 3 | .. | 2 | .. | 32,041 |
| Madhya Pradesh* | 3,659 | 5,251 | 4,027 | 3,420 | 2,234 | 1,955 | 1,001 | 1,124 | 742 | 432 | 711 | 27,216 |
| Madras | 22,827 | 10,715 | 12,220 | 4,732 | 1,272 | 443 | 142 | 49 | 68 | 76 | 2 | 61,626 |
| Orissa | 2,124 | 3,410 | 2,171 | 1,433 | 401 | 177 | 147 | 144 | 98 | 53 | 26 | 10,193 |
| Punjab | 9,954 | 8,055 | 5,577 | 3,729 | 2,045 | 1,279 | 1,073 | 1,048 | 953 | 598 | 1,042 | 35,353 |
| Punjab & Haryana | 6,657 | 7,219 | 3,961 | 2,590 | 2,861 | 2,570 | 2,056 | 1,637 | 1,277 | 1,118 | 1,814 | 33,760 |
| Rajasthan* | 3,736 | 4,515 | 3,206 | 2,390 | 2,073 | 1,632 | 1,441 | 919 | 781 | 476 | 561 | 21,573 |
| Sikim | 15 | 1 | 1 | .. | .. | .. | .. | .. | .. | .. | .. | 17 |
| Total | 176,574 | 153,138 | 91,581 | 62,473 | 42,343 | 28,225 | 22,152 | 13,909 | 9,732 | 6,528 | 15,715 | 625,670 |

*Main cases only.

Annexure II

The following steps have been taken for speedy disposal of cases in Courts :—

- (1) The Code of Civil Procedure was amended in 1976 to abolish the provision of second appeal to the High Court *vide* section 100 A.
- (2) The Code of Criminal Procedure based on the recommendations of the Law Commission was enacted in 1973 and amended in 1978.
- (3) The states and the Chief Justices have been requested to adhere to specified time schedule for sending their proposals for filling up the vacancies of the Judges posts.
- (4) The sanctioned strength of the Judges has been increased.
- (5) Cases involving common question are being grouped together by several High Courts.
- (6) Apart from the above, certain High Courts are taking the following steps for ensuring better disposal of cases;
 - (a) Fixing matters for hearing by giving short returnable dates.
 - (b) Dispensing with printing.
 - (c) Expediting and giving priority to matters under certain Acts.
 - (d) Grouping of matters arising from Land Acquisition cases etc.

Loss Incurred by Oil Industry

1127. SHRI G. Y. KRISHNAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether some loss has been incurred by the industry during the last six months due to increase in the prices of petro-products ;

(b) if so, to what extent ;

(c) whether an increase in the prices of petro-products is still inescapable ; and

(d) if so, what are the items on which Government had to undergo heavy loss during the last six months?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI);

(a) Yes, Sir. There was a reduction in the profitability of the public sector oil refining and marketing companies together during the last six months i.e. from June 1980 to end December, 1980.

(b) Rough estimates indicate that the gross profits came down from Rs. 82.48 crores in June-December, 1979 to Rs. 56.53 crores in June-Dec. 1980. The short fall works out to Rs. 25.90 crores or nearly 31.4% for the six monthly period.

(c) The prices can be expected to be stabilised only when increases in on-shore and offshore production of crude oil within the country exceed the growth in demand for petroleum products.

(d) The factors leading to the losses/reduction in the profits of the Public Sector Oil refining and marketing companies during June-December, 1980 are listed below :—

- (i) Non-recovery of unavoidable expenditure on maintenance, depreciation, wage bills of permanent employees and other infrastructural costs in the Eastern Sector due to Assam Oil Blockade.
- (ii) Increased expenditure on financing the import of crude oil and petroleum products at higher prices.
- (iii) Increased operational costs due to escalations in the wages, electricity tariffs, maintenance and repair expenses, costlier purchase of chemicals and utilities, higher war risk insurance expenses and additional expenses on transportation of Bombay High crude due to new pipelines.

HYDRO-Electric Project on the Narmada

1128. SHRI CHITTA RASU : Will the Minister of ENERGY be pleased to state :

(a) whether Government have decided to set up a Hydro-Electric Project on the Narmada ; and

(b) if so, the stage at which the project rests now ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) ;

(a) & (b) The Ministry of Energy is anxious that the hydel projects on the Narmada be expedited. Discussions have been held in this regard with the Chief Ministers concerned. Further discussions are also proposed to be held shortly.